

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 132 OF 2002.

Applicant(s) Jamshed Ali

Respondent(s) GOI & ors.

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

13-9-2002

MR. V.D. Vyas, Counsel for applicants.

In this application, the relief sought relates to the provisions of Apprentice Act, 1961. This position is accepted by the learned Counsel for the applicant. In so far as interpretation of the provisions of this Act is concerned this Tribunal has no jurisdiction and the remedy lies under the provisions of Trade Apprentice Act itself.

We therefore dismiss this original Application for want of Jurisdiction. This case be returned to the applicant. The applicant is free to move the matter before the appropriate forum, if so advised.


J. K. KAUSHIK
Judl. Member


A. P. NAGRATH
Adm. Member

Recd. copy sent
to R & Enclosure
13/9/02
14/9/02
15/9/02

Part II and III destroyed
In my presence on 7-8-07
under the supervision of
Section Officer (J) as per
order dated 14/12/02
Section Officer (Record)